

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3149
TO BE ANSWERED ON 19.03.2026**

IMPLEMENTATION OF ABVKY

**3149. # SHRI BABURAM NISHAD:
SMT. DARSHANA SINGH:
SHRI MITHLESH KUMAR:
SHRI NARHARI AMIN:
DR. MEDHA VISHRAM KULKARNI:**

Will the Minister of Labour and Employment be pleased to state:

- (a) the details of beneficiaries and the amount disbursed under the Atal Bimit Vyakti Kalyan Yojana (ABVKY) during the last three years, State-wise, particularly in Uttar Pradesh;**
- (b) the eligibility criteria and duration of unemployment assistance under the scheme;**
- (c) the steps taken to streamline the claims process and ensure the timely distribution of benefits and the steps taken to expedite claim settlement; and**
- (d) whether there is any proposal under consideration to revise benefit rates or expand coverage and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): The State-wise details of beneficiaries and the amount disbursed under the Atal Bimit Vyakti Kalyan Yojana (ABVKY) during the last three years are at Annexure.

(b): The eligibility criteria to avail benefit under the Atal Beemit Vyakti Kalyan Yojana (ABVKY) is as under:

(i) The insured person must be in insurable employment for a minimum period of 12 months immediately before his/her unemployment and should have contributed for not less than 78 days in one completed contribution period in 12 months immediately preceding to unemployment.

Contd..2/-

(ii) The unemployment must not arise from misconduct during lock out, superannuation, or convicted for false statement under the provision of ESI Act, 1948.

Under the Scheme, unemployment allowance is payable at the rate of 50% of the average daily wages for a maximum period of 90 days once during the lifetime of the insured person.

(c): Several steps to expedite the settlement of claim under the scheme have been taken. These include online submission and processing of the claims, direct benefit transfer (DBT) to the bank accounts of beneficiaries and regular monitoring of claim settlement to ensure timely disbursement of benefits.

(d): At present, there is no proposal under consideration to revise the benefit rates or expand the coverage under the Atal Bimit Vyakti Kalyan Yojana (ABVKY).

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 3149 FOR 19.03.2026 BY SHRI BABURAM NISHAD & 04 OTHERS REGARDING IMPLEMENTATION OF ABVKY.

Details of expenditure made to beneficiaries under the Atal Beemit Vyakti Kalyan Yojana during 2022-23 to 2024-25							
Sl. No.	State / UT	2022-23		2023-24		2024-25	
		Total approved claims	Total amount disbursed (in Rs.)	Total approved claims	Total amount disbursed (in Rs.)	Total approved claims	Total amount disbursed (in Rs.)
1.	Andhra Pradesh	335	42,97,445	15	1,88,866	13	2,40,060
2.	Assam	5	76,134	0	0	0	0
3.	Bihar	45	8,53,849	0	0	0	0
4.	Chhatisgarh	19	2,51,938	0	0	3	36,095
5.	Delhi	144	24,93,401	2	27,735	7	1,02,392
6.	Goa	13	2,08,957	0	0	0	0
7.	Gujarat	225	18,12,200	3	53,509	6	1,34,588
8.	Haryana	722	96,92,908	366	53,86,786	480	62,48,711
9.	Himachal Pradesh	91	13,54,885	0	0	0	0
10.	Jammu & Kashmir	1	15,431	0	0	0	0
11.	Jharkhand	6	71,747	0	0	0	0
12.	Karnataka	254	45,62,459	17	3,38,969	5	79,758
13.	Kerala	44	6,21,767	4	63,741	18	2,22,688
14.	Madhya Pradesh	79	8,48,319	1	16,031	7	55,917
15.	Maharashtra	127	23,92,489	1	25,166	14	2,62,615
16.	Odisha	516	80,32,034	5	67,635	2	16,512
17.	Puducherry	4	88,013	0	0	64	10,37,668
18.	Punjab	41	5,92,648	4	48,140	3	54,517
19.	Rajasthan	685	84,32,845	38	6,26,355	20	2,37,099
20.	Tamilnadu	353	43,93,442	190	28,15,697	1,319	1,82,56,163
21.	Telangana	64	9,45,425	25	2,46,788	4	60,696
22.	Uttra Pradesh	266	35,73,697	16	2,49,341	8	1,19,767
23.	Uttrakhand	28	4,22,742	1	32,969	3	18,002
24.	West Bengal	10	1,08,439	0	0	2	25,424
	Total	4,077	5,61,43,214	688	1,01,87,728	1,978	2,72,08,672

(Source: ESIC Hqrs.)
